## GOVERNMENT OF INDIA TRIBAL AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:5250
ANSWERED ON:26.04.2013
INCLUSION OF BANJARA COMMUNITY IN ST LIST
Chavan Shri Harischandra Deoram

## Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government of Maharashtra has submitted any proposal regarding inclusion of banjara community in the list of Scheduled Tribes (STs):
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether the banjara community has been included in the list of Scheduled Tribes in some States;
- (d) if so, the details thereof; and
- (e) the reasons for not including the said community in the list of scheduled tribes in all the States in the country?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SMT. RANEE NARAH)

- (a) & (b): The Government of Maharashtra has not submitted proposal regarding inclusion of 'Banjara' community in the list of Scheduled Tribes of the State.
- (c) & (d): The 'Banjara' community has already been included in the list of Scheduled Tribes of the States of Andhra Pradesh, Bihar, Jharkhand and Odisha.
- (e): The community as Scheduled Tribes is notified under Article 342 of the Constitution. The list of Scheduled Tribes is a State/UT specific. The Government on 15-6-1999 and 25-6-2002 has laid down the modalities for deciding the claims for inclusion in, exclusion from and other modifications in the orders specifying lists of Scheduled Castes and Scheduled Tribes. According to these modalities, only those proposals, which have been recommended and justified by the State Government/UT concerned and concurred in by the Registrar General of India (RGI) and the National Commission for Scheduled Tribes (NCST) are to be considered for amendment of the legislation.